



By E-MAIL

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-129/2006/2833 /A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri N. U. Ahmed,
Addl. District & Sessions Judge,
Bijni, Chirang.

Dated Guwahati the 23rd May, 2018.

Sub: **Vehicle permission.**

Ref:- Your letter No.ADJB.VI-2/2019/1659 dated 21.05.2019.

Sir,

With reference to the above, I am directed to inform you that, you have been granted permission to proceed to Guwahati in the afternoon of 23.05.2019 by your Govt. allotted vehicle, at your own cost, subject to your prayer for casual leave on 24.05.2019 is granted by the the Hon'ble District and Sessions Judge, Chirang.

Yours faithfully,

Sd/-

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JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-129/2006/2834 /A, dated 23'05'19

Copy to:

1. District and Sessions Judge, Chirang.
2. ✓ The Systems Analyst, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)

Rolan